

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:172
ANSWERED ON:04.12.2006
LAW FOR DAILY WAGERS
Gangwar Shri Santosh Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Hon`ble Supreme Court has directed to enact a law as soon as possible to regulate the terms and conditions of the daily wagers;
- (b) if so, whether the Government has prepared or proposes to formulate a proposal in this regard;
- (c) if so, whether the consultations have been held with the State Government trade unions and others Stake holders prior to preparing the said proposal;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a): No Sir.

(b) to (e): Do not arise.